

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76617 of 2019

(Arising out of Order-in-Appeal No. 58/KOL-North/KOL/2019 dated 26.02.2019 passed by Commissioner of CGST & Central Excise, Kolkata-I.

GPT Developers LLP.

(Formerly-GPT Developers Ltd.)
Poorvi, 96B Moulana Abdul Kalam Azad Sarani,
Phoolbagan, Kolkata-700054.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, North Kolkata.

GST Bhawan, 180, Shanti Pally, RAjdanga main Road,
Kolkata-700107.

...Respondent

...

APPEARANCE :

Shri G. K. Mundhra, C. A. for the Appellant

Shri D. Halder, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75604/2020

DATE OF HEARING : 12.11.2020

DATE OF DECISION : 12.11.2020

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

T.K.